

Liberalised Pension Rules

2128. { Shri S. M. Banerjee:
Shri Tangamani:

Will the Minister of Finance be pleased to state:

(a) whether Ministry of Finance O.M. No. 20(5)-EV/57, of the 19th February, 1957 declaring that the Death-cum-Retirement Gratuity admissible under the Liberalised Pension Rules in the nature of a 'gift' is in conformity with the laws of the land; and

(b) whether this rule can be made obligatory on the employees who entered service before that date?

The Minister of Finance (Shri Morarji Desai): (a) Yes, Sir.

(b) Yes, Sir.

Defence Research Programme

2129. Shri P. K. Deo: Will the Minister of Defence be pleased to state:

(a) whether it is a fact that Sir Donald Bailey, Director of Military Engineering and Experimental Establishment, U.K., while addressing the Services officers at Delhi urged the need for development of the Defence research programme in this country, particularly affecting military engineering;

(b) if so, what were the main points of his talk; and

(c) how far the Government of India are going to implement his suggestions?

The Minister of Defence (Shri Krishna Menon): (a) Yes, Sir.

(b) The main points in his talk were:—

(i) the need for a sound Defence Research and Development Organisation for the indigenous development of equipment.

(ii) maximum latitude should be given to the research workers within the approved budget.

(iii) to cut short the time lag in development, procedures including financial procedure should be simplified.

(c) The Government is aware of the importance of the above points for proper and efficient functioning of a Research and Development Organisation. However, they still await implementation although both thinking and endeavour in this direction is intensive and continuous.

Appointments in Government Undertakings

2130. Shri Damani: Will the Minister of Home Affairs be pleased to state:

(a) whether a decision has been taken about not obtaining approval of the Appointments Committee of the Cabinet for appointments in Government Undertakings up to a certain level; and

(b) if so, the nature of the decision?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) Yes.

(b) Whilst previously posts (other than Chairman, Managing Director and General Manager) in State-owned public corporations, companies and enterprises, which carried an ultimate salary of Rs. 2,000 required reference to the Appointments Committee of the Cabinet, it has now been decided that only those posts (other than Chairman, Managing Director and General Manager) where the ultimate salary exceeds Rs. 2,000 require a reference to the Appointments Committee of the Cabinet.

Housing Schemes for Scheduled Castes in Orissa

2131. Shri Mohan Nayak: Will the Minister of Home Affairs be pleased to state:

(a) the amounts which were sanctioned for Housing Scheme for Scheduled Castes in Orissa in 1959-60;

(b) whether the money allotted has been fully spent; and

(c) the number of houses constructed for the Scheduled Castes in Orissa under this scheme in 1959-60?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) Rs. 2:00 lakhs under the Central Sector and Rs. 1:00 lakh under the State Sector Schemes.

(b) and (c). The required information has not yet been furnished by the State Government.

Gol Ghumat of Bijapur

2132. { **Shri D. A. Katti:**
 Shri Manay:

Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether Government are aware that the *Gol Ghumat* of Bijapur stands in a very bad condition and that there is an urgent need of its repair;

(b) if so, whether Government have taken any steps to repair it;

(c) when it was last repaired; and

(d) what amount was spent on its repair?

The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das): (a) The monument is in a sound state of preservation.

(b) Does not arise.

(c) The last special repairs were started in 1959-60 and are still in progress.

(d) Rs. 37,976.46 nP. during 1959-60.

Indian Refineries Ltd., Gauhati

2133. **Shri Basumatari:** Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether it is a fact that the Indian Refineries Ltd. are utilising the buildings of the Industrial Estate of

Gauhati and thus affecting the progress of work of the said Estate;

(b) if so, how long they will occupy the said buildings; and

(c) the amount spent on the refinery work up-till now?

The Minister of Mines and Oil (Shri K. D. Malaviya): (a) Yes Sir. As there are several such sheds still lying unoccupied, use of one shed by Indian Refineries Ltd. will not affect the progress of the Industrial Estate.

(b) Until October, 1960.

(c) Rs. 171.67 lakhs upto the 30th March, 1960.

Conference of State Law Ministers

2134. **Shri Anrudh Sinha:** Will the Minister of Law be pleased to state:

(a) whether it is a fact that a Conference of the State Law Ministers is to be convened in the near future to examine the Report of the Law Commission on the 'Reform of Judicial Administration';

(b) if so, the probable date of the Conference;

(c) whether any agenda has been drawn up to be discussed at the Conference;

(d) whether it is also a fact that though most of the recommendations concern the States directly, the State Governments have shown inadequate interest in sending their reactions; and

(e) the names of the States which have sent in their reactions?

The Deputy Minister of Law (Shri Hajarnavis): (a) Yes, Sir.

(b) No date has so far been fixed.

(c) A provisional agenda has been drawn up and circulated to the State Governments. The agenda is yet to be finalised.

(d) Most of the recommendations concern the States directly. It will